



Government of Jammu and Kashmir
Ladakh Affairs Department
Civil Secretariat, J&K.

Notification,

Srinagar, the 24th July, 2018

SRO 322 In exercise of the powers conferred by sub rule (1) of rule 5 of the Ladakh Autonomous Hill Development Council, (Election) Rules, 1995, the Government hereby appoint Deputy Commissioner, CEO, LAHDC, Kargil, as the Election Authority for purpose of the said rules.

By order of the Government of Jammu and Kashmir.

Secretary to Government
Ladakh Affairs Department
Xm. 24/7/2018

No:- LA(K)29/2018

Dated *24*-07-2018

Copy to the :-

1. All Financial Commissioners _____
2. Joint Secretary, Department of J&K Affairs, Government of India, New Delhi.
3. Principal Secretary to Hon'ble Governor, J&K.
4. All Principal Secretaries/Commissioner Secretaries/Secretaries to Government _____
5. Chief Electoral Officer, J&K Srinagar.
6. Secretary to Government, Law Justice & Parliamentary Affairs, J&K.
7. Divisional Commissioner Jammu/Kashmir.
8. Deputy Commissioner/CEO, LAHDC, Kargil.
9. Director Information, J&K Srinagar for information and necessary action.

10. General Manager, Government Press Srinagar for publication in Government Gazette.
11. OSD to Advisor (V).
12. OSD to Advisor (G).
13. OSD to Advisor (K).
14. Private Secretary to Chief Secretary for information.
15. Private Secretary to Secretary to Government Ladakh Affairs Department.
16. Private Secretary to CEC/Chairman, LAHDC, Kargil.
17. Stock file.